



2026:AHC:40538

HIGH COURT OF JUDICATURE AT ALLAHABAD

WRIT - C No. - 4911 of 2026

Ashok Kumar Sikarwar

.....Petitioner(s)

Versus

State Of U.P. And 15 Others

.....Respondent(s)

Counsel for Petitioner(s)	: Kunwar Mayank Singh
Counsel for Respondent(s)	: Avinash Chandra Srivastava, C.S.C.

Court No. - 6

HON'BLE PRAKASH PADIA, J.

1. Heard learned counsel for the petitioner. Learned Standing Counsel accepted notice on behalf of Respondent Nos.1, 2 & 3 and Shri A.C. Srivastava, learned counsel appearing on behalf of Respondent No.4.
2. In view of the order proposed to be passed, notices need not be issued to the private-respondents.
3. The petitioner has preferred the present writ petition inter-alia with the prayer to direct the Respondent No.2 namely Additional Commissioner (Administration), Agra Division, Agra to decide and pass an appropriate order in Appeal No.2717 of 2025 (Computer Case No. C202501000002717), Om Prakash and others vs. State of U.P. and others, under Section 207 of the Revenue Code, 2006 within stipulated period.
4. Heard counsel for the parties present.
5. In this view of the matter and also in the interest of justice, the present writ petition is **disposed of finally** directing the Respondent No.2 namely Additional Commissioner (Administration), Agra Division, Agra to decide the aforesaid appeal **strictly in accordance with law** and without granting unnecessary adjournments to either of the parties, if there is no legal impediment.

(Prakash Padia,J.)

February 23, 2026

Swati